

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 161/2020

Hirvayee Paryavaran Sangh

... **APPLICANT**

V/s

The Manager,

M/s Amul Satellite Dairy Pvt Ltd, Pune

and others

... **RESPONDENTS**

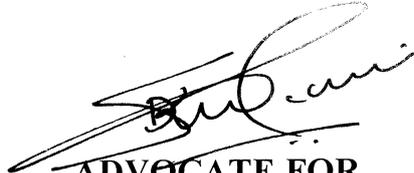
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PUNE

DATE 04/11/2020



**ADVOCATE FOR
RESPONDENT NO. 1**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Hirvayee Paryavaran Sangh ... **APPLICANT**

V/s

The Manager,

M/s Amul Satellite Dairy Pvt Ltd, Pune

and others

... **RESPONDENTS**

REPLY ON BEHALF OF RESPONDENT NO.1

MAY IT PLEASE BE THE HON'BLE TRIBUNAL

1. The Respondent No.1 is filing the present reply to oppose the admission of the present application and craves leave to this Hon'ble Tribunal to reserve its right to file to detailed reply as and when necessary. This Respondent has perused the copy of the Application. This Respondent has not specifically traversed each and every paragraph of the Application. Any averment not specifically answered may therefore not be deemed to be admitted and nothing in this reply shall be deemed to be admitted by this Respondent unless specifically admitted. The Applicant herein had sent an Affidavit stating that he wishes to withdraw the present

Original Application. Copy of the said Affidavit as received by post by the Respondent No.1 is annexed hereto and marked as **ANNEXURE – R-1.**

2. The Respondent states that the Respondent is very deeply concerned about environment and is engaged in Corporate Social Responsibility (CSR) activities such as Tree Plantation, Rural Sanitization Campaign, Dairy Demonstration Farm etc. and therefore all the allegations as contended by the Applicant in the Original Application are denied by the Respondent in toto.

(A) PRELIMINARY OBJECTIONS

(i) LIMITATION

3. This Respondent states that this Hon'ble Tribunal does not have jurisdiction to try, entertain and dispose of the present Application as, the same is not within limitation as well as the same is hit by principles of Limitation within the meaning of provision of National Green Tribunal Act, 2010 (herein after referred to as "as said Act").
4. This Respondent states that the settled law requires this Hon'ble Tribunal to fully adjudicate and decide the issue of limitation as a preliminary issue before any possible adjudication of any merits in

the matter. Hence, this Respondent is advisedly not dealing with the contents to of the application filed by the Applicant on merits and reserves its rights to deals with the merits of the matter upon decision of preliminary issue jurisdiction.

5. The Hon'ble Bombay High Court and the Supreme Court of India have on the interpretation of various statutes held that when statutes prescribe a shorter period of limitation and different scheme of limitation, the provision of the limitation Act is excluded and the Court/Tribunal must apply the period of limitation as prescribed in the specific statutes while exercising the powers. In the view of this the application preferred by the Applicant is totally misconceived and liable to be dismissed.
6. The present Application filed by the Applicant upon plain reading of Section 14 & 15 of the Said act is barred by law of limitation. For better understanding of the provision of the said Act, Section 14 of the said Act has been reproduced herein below for ready reference

“14. Tribunal to settle disputes. –

1. *The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to*

environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.

2. The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

3. No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the Applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.

7. On bare perusal of section 14 of the said Act, an Application raising substantial question relating to environment (including enforcement of legal right relating to environment) has to be filed within a period of six months from date on which the cause of action for such dispute "first arose" provided that, this Hon'ble Tribunal may, if it is satisfied that the Applicant was prevented by sufficient cause from filling the Application within the said period allow it to be filed within a further period not exceeding sixty days. In the present case the application is totally barred by Limitation, as no cause of action ever arose in the present matter according to the Respondent. Even otherwise from the bare perusal of the application filed by the Applicant the cause of action for filling the

present Application first arose on January 2015, when the Applicant has seen the alleged so called chemical based water discharged in River Bhima and it has come to his knowledge. The present Application is filed on 24th August 2018 as can be seen from para 2 of Limitation Clause at Page 11 of the Application. The present Application has been filed by one Mr. Vijaykumar L. Jethe who is not the resident of the Village Chandoli is blackmailing and always threatening the Respondent for extorting money on one pretext or the other.

8. The present Applicants have been made a proxy litigant and under their name the party having vested interest has dragged the Respondent to the Hon'ble Tribunal. The Applicants are unnecessarily hampering the operation of the plant and denying the benefits to numerous employees and their families for their vested interest. In-fact the Respondent, Amul Satellite Dairy, Pune is Unit of Kaira District Cooperative Milk Producers Union Limited Anand Gujarat, which is a farmer cooperative society & well known as "*Amul Milk - The Taste of India*". The parent plant was established in the year 1946 by the farmers to abolish the traders in milk business. It started milk processing at Amul Satellite Dairy

Pune to supply good quality milk & milk products to consumers in the Pune District. On request of milk producer farmers in the Pune District, Amul started collecting milk for milk producer farmers in the Pune District. Presently, Amul is collecting more than 3 Lakh Litres of milk from 12000 milk producers' farmers which is received, processed at ASD Pune & left over milk is sent to AmulVirar Dairy, Palghar Mumbai. In order to protect the environment from pollution, we have planted more than 1000 trees across 150 milk collection centers. We are taking special drive every year for tree plantation. Hence, on this ground the present application be rejected.

9. It is submitted that the present application is barred by limitation u/s 14(3) of the NGT Act, 2010 which prescribes a period of six months for filing an application from the date on which the cause of action for such dispute "first" arose, extendable by a further period of 60 days thereafter, provided that the Applicant may show by a sufficient cause that the Applicant was prevented from filing such an application in time. Further, the Applicant has also sought to file an application under section 15 of the said act which also provides for the aforesaid words "the date", "cause of action" and "first arose"

10. The application was filed on 24th August 2018. The averment in the application relating to limitation is reproduced herein below:

“Limitation:

2. That the first cause of action is arose from January 2015 to August 2018 for filing this application and the same cause of action is continuing till today. Therefore this petition being filled by the Applicant well within limitation period.”

11. It is submitted that the date of knowledge has absolutely no application while interpreting the provisions of Section 14 and 15 of the NGT Act. The said Act is a special enactment and hence, there is a statutory prescription of the special period of limitation under Sections 14(3) and 15(3) of the said Act, which will certainly exclude general law of limitation.

12. Further, the application of the principles of recurring and/or continuing cause of action for the purposes of disputes under Sections 14 and 15 of the said Act would lead to serious anomalous and undesirable consequences. That the Legislature while enacting the statute purposely used the words "first" for "cause of action" to file an action before the Tribunal. That the Hon'ble Supreme Court

in the case of L.C. Hanumanthappa vs H.B. Shivakumar (2016) 1 SCC 332 has held that the word 'first' has been used between the words 'sues and 'accrued'. This would mean that if a suit is based on multiple causes of action, the period of limitation will begin to run from the date when the right to sue first accrues. To put it differently, successive violation of the right not give rise to fresh cause and the suit will be liable to be dismissed if it is beyond the period of limitation counted from the day when the right to sue first accrued.

13. That in a catena of cases, this Hon'ble Tribunal has also taken the view that limitation period begins to run from the date when the cause of action first arose including in Application No. 33 of 2016 *Jai Javan Jai Kisan and Ors. Vs Vidarbha Cricket Association and Ors.* ; O.A. NO. 179 of 2016 Graminee Environment Foundation vs. Balaji Infrastructures Ltd. and Ors, OA No. 95 of 2014 Mr. Suresh WamanDhavale and ors. vs MOEF and Ors
14. Similarly, section 15(3) of the act contemplates that no application for grant of compensation or relief or restitution of property or environment shall be entertained unless the same has been made within a period of five years from the date on which the cause of action for such compensation first arose.

15. It is submitted that cause of action for filing an application under the provisions of the Green Tribunal Act, 2010 cannot accrue on the day when a person discovers the act of environmental damage. This Hon'ble Tribunal has rejected the proposition of 'Discovery Rule' being applicable to patent event perceptible to the public at large and therefore by no stretch of imagination can the cause of action for filing an application under the provisions of the said act could accrue on the day when such environmental damage is discovered by the party. The Applicant has thus approached this Hon'ble Tribunal with the sole intention to overcome the difficulty of limitation under the act, has approached this Hon'ble Tribunal with unclean hands. Therefore, the present Application under section 14 and 15 of the NGT Act, 2010 is clearly barred by limitation.
16. The present Application does not disclose any cause of action for filing the present application, rather it does not substantiate that when the cause of action first arose in accordance to the provisions of Section 14 of the National Green Tribunal Act, 2010. The Applicants are also seeking relief under Section 15, but have not submitted Form No.II as required under Rule 8 of the National Green Tribunal (Practice and Procedure) Rules, 2011. The

Applicants have also not paid 1% stamp duty as required under Rule 11 of National Green Tribunal (Practice and Procedure) Rules, 2011. The main nucleus of the Application revolves around the seeking compensation and hence the Application is barred in accordance with Rule 14 of the National Green Tribunal (Practice and Procedure) Rules, 2011.

(ii.) MULTIPLE CAUSES OF ACTION

17. From the limitation clause as averred by the Applicants in their application it is crystal clear that the application has been filed under the provisions of Section 14, 15, 16 & 17 of the NGT Act, 2010. This Hon'ble Tribunal in the case of Vikas Tripathi vs MOEF dated 1st October 2014 in Application No.17 of 2013 has held that an application cannot be entertained on multiple causes of Action and the same is barred by Rule 14 of the National Green Tribunal Procedure & Practices Rules, 2011. The provisions of Section 14 and Section are independent and cannot be combined as one gives an original jurisdiction to this Tribunal, while the other gives appellate jurisdiction and hence a combined application is thus not maintainable and ought to be dismissed.

(B) FACTS

18. The Respondent No.1 has received the **Vasundhara Award** from the Respondent No.4 in the year 2015 for showing excellent performance in Environment. The Respondent No.1 herein has received the Consent to Operate dated 1.8.2016 and the same is valid and subsisting till 30.4.2021. The Respondent No.1 is following the Consented parameters in mentioned in its Consent. The Copy of Consent to Operate dated 01.08.2016 and the copy of Vasundhara Award Certificate is annexed hereto and marked as **ANNEXURE 'R-2' and 'R-3'** respectively.
19. The Respondent No.4 caused the visit to the plant of the Respondent No.1 on 9.7.2016 and the observations of the Respondent No.4 were found to be within the parameters and as well as the analysis reports are also found well within the consented parameters. Subsequently, another visit was caused on 12.6.2018 and once again, the Respondent No.1 was found to be adhering to the consenting norms and there was no violation recorded by the Respondent No.4. The effluent treatment plant has been installed by the Respondent No.1 and as per the request of the Respondent No.7, the villagers in and around has been demanding

the treated water for using the same in their agricultural lands. The Copy of Visit Reports dated 09.07.2016, 12.06.2018 are annexed hereto and marked as **ANNEXURE R-4 collectively**.

20. The functioning of the ETP of the Respondent No.1 is shown in the flow chart, which is annexed to the present reply and the said chart clearly depicts that the discharge is taken care by the effluent treatment plant, which is inspected by the Respondent No.4 on timely basis as well as timely samples are being sent to the private laboratories. The Respondent No.4 has called the visit on 19.9.2019 and the samples have been duly tested by the Respondent No.4 and the same are found to be within the consented parameters. The Analysis Reports received from the Respondent No.4 are also annexed to the present reply and the same are found within the consented parameters. The Copy of the Flow Chart of the ETP operation is annexed hereto and marked as **ANNEXURE R-5** and the copy of visit report dated 19.09.2019 is annexed hereto and marked as **ANNEXURE R-6**.

(C) PARA-WISE REPLY

21. With respect to Para Nos. 1 and 2, the Respondent does not wish to offer any comments.

22. With respect to Para Nos. 3 and 4, the contents therein are denied by the present Respondent. The Respondent No.1 has not indulged into any discharge of waste or effluent in river Bhima, as alleged by the Applicant.
23. The Respondent submits that in the contents to Para 5 of the application, the Applicant sought to invoke Sec. 14 to 16 of the National Green Tribunal Act, 2010. The Respondent states that, the same is impermissible in accordance with the provisions of National Green Tribunal Act, as Sec. 14 deals with the original jurisdiction of the Tribunal, whereas the Sec.16 deals with the Appellant's jurisdiction and hence, invoking both the provisions is impermissible and thus, the application is required to be dismissed on this count alone.
24. That, with respect to the Para No.1 it is matter of record, and hence, no comments are officered by this Respondent.
25. With respect to Para 2, it is submitted that, the said averment is vague and the Applicant has not furnished the material particulars of the affected persons and hence, the same are denied by this Respondent. The Respondent in fact submits that the Respondent has carried out tremendous developmental work in village Chandoli and the villagers have time and again co-operated with

the Respondent No.1. In fact, most of the employees, working with the Respondent No.1 belong to the said village. The Respondent has also carried out various developmental work, such construction of roads, plantation etc. It may be also worthwhile to mention herein that, the villagers in fact demand the water, which has been treated in the effluent treatment plant for their uses and the said documents are being filed on record.

26. With respect to Para 3 to 6 are the matters of record and does not require any comments from this Respondent.
27. With respect to Para 7 and 8, the contents therein are denied by the present Respondent. The Respondent No.1 submits that the Respondent has not received any notice and/or order from the Respondent Nos. 4 and 5 till date. As stated earlier, the pleadings therein are as vague as it could be no material particulars are annexed by the Applicant. The Applicant is beating behind the bush and is harassing the present Respondent and is trying to extort money by blackmailing the Respondent and by filing such frivolous cases.
28. With respect to the contents of Para 9, the same are denied, as the Applicant has once again not disclosed the material particulars and

is merely alleging the so-called environmental pollution against the Respondent No.1

29. With respect to the Para 10, the notice having been received by the Respondent No.1 and has been duly replied therein and reply which has been annexed by the Applicant speaks for itself and does not require to be mentioned in detail in the present submission.
30. With respect to consents of Para 11, the said letter is denied and that as earlier stated that the villagers are in complete cooperation with the Respondent No.1 and as time and again extended their co-operation for the smooth functioning of the Respondent No.1 Dairy.
31. With respect to the para 12, the contents therein are not admitted and are denied by the present Respondent.
32. With respect to Para 13 and 14, the contents therein are not admitted and denied. The Respondent No.1 states that, the Respondent Nos. 4 and 5 have not taken any action against the present Respondent, nor they have given any notice or passed any adverse order against the present Respondent. The present Applicant is in fact is not the resident of village Chandoli and hence, so-called hue and cry created by him pertaining to the environmental pollution is farce.

33. The Respondent No.1 submits that, the contents of Para 15 are denied and that the note of the said para has been taken by this Hon'ble Tribunal in Para 10 of the order dated 27.7.2020 and the Respondent would like to respond to the same in the tabular form as follows: -

Point No.10 - Information		
S.No	Points	Compliance
1	Distance of unit from the water bodies	Approximately 75 mtrs from River Bhima
2	Total quantity /consumption of the water in the unit (KLPD)	110 CMD
3	Total discharge of water (KLPD)	92 CMD
4	Status of the ETP/STP in the unit	ETP is operational/STP tank is established
5	Capacity to treat the water	240 CMD
6	Total quantity of water untreated	100% water treated
7	Re-use of treated water	25-30 KLPD
8	Manner of disposal of untreated water	100% Water treated
9	Authorization from CPCB/SPCB for extraction of ground water	No bore well or well. Water is purchased from outside
10	Manner of disposal of solid waste	It is used for gardening
11	Manner of disposal of plastic	Converted in granules

	waste	
12	Number of drain discharge water-treated/untreated water into the water bodies	1. Line for discharge of Treated Water & re-use in operation. 2.No option for discharge of untreated water in factory as 100% water is treated.
13	Underground water quality	No bore well or well. Water is purchased from outside
14	BOD level and other parameters of water –Treated/Untreated / nearby water bodies	Treated water BOD is less than 100 (record available in Lab)
15	Any other information relating to air pollution, water pollution, solid waste, hazardous waste and remedial measures which are required to be PDF	External testing of raw and treated Effluent is being done at Accredited Lab. Testing for Air, Noise Level, Stack Monitoring and Effluent testing are being done from government approved Lab.

34. With respect to the contents of Para 16, the same are denied and is mere repetition of the Applicant of the earlier narrated paragraphs, which the present Respondent has thus denied.
35. With respect to the Ground A of the application, the Respondent No.1 has taken due care to protect the environment and has installed effluent treatment plant at its premises and that the samples are taken care by the Respondent Nos. 4 and 5, and they have not found any violation on the part of the Respondent No.1.
36. With respect to ground B, C, D &E, the Respondent No.1 does not wish to raise any comments in regard to the contents of these grounds, as these are in general nature and not specifically alleged against the present Respondent No.1.
37. With respect to the contents of Para 17, the said contents therein are not admitted by the present Respondent and the same are denied, as stated earlier, the Respondent Nos. 4 and 5 have timely taken the samples from the affluent treatment plant of the Respondent No.1 and they have not found any violation therein. It may be worthwhile to mention herein that, the Respondent No.1 also thus, testing from a private laboratory duly recognized by the MoEF&CC and that all these samples as tested have been found within norms. The copy of the analysis reports of various dates

from 2016 and detailed test report dated 10.01.2020 is annexed hereto and marked as ANNEXURE R-7 collectively.

38. The Respondent submits that the so called sample reports annexed by the Applicant have not been served upon Respondent no.1 and has neither been annexed to the copy of Original Application which is served upon the RespondentNo.1.

39. With respect to para 18 the contents there in are false and denied. The Respondent submits that the so called photographs annexed by the Applicant have not been served upon Respondent no.1 and has neither been annexed to the copy of Original Application which is served upon the RespondentNo.1.

40. With respect to para no. 19 and 20 and 21, it is submitted that, the said contents are denied and not admitted by the present Respondent No.1. The Respondent no. 1 has already stated in the present reply that the present original application is barred by limitation and that if the Applicant was aware of the alleged pollution in the year 2015 the Applicant has failed to substantiate the averment as to what prevented him to wait and file the case in August 2018. The Hon'ble Tribunal has jurisdiction to deal with

the cause of action which has arose firstly and cannot deal with continues cause of action u/s 14 of the Act.

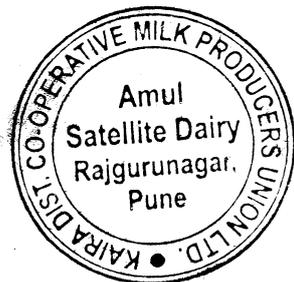
41. It is further submitted that the Original Application is based on bald allegations against the complainant and evidence of any alleged environment pollution has been placed before this Hon'ble Tribunal to initiate any further enquiry.

42. It is also submitted that the Respondent is strictly following all the norms of the consent to operate and is abiding law thus no question of any pollution by way of discharge thus arise and therefore the Original Application is required to be dismissed in limini.

43. Thus it is therefore prayed that –

- a. The Original Application may kindly be dismissed with exemplary cost.

PUNE
DATE /11/2020




(Dr. Anil Raghunath Kavtekar)
AGM (Milk Proc.)
M/s Amul Satellite Dairy Pvt. Ltd.
Respondent No.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 161/2020

Hirvayee Paryavaran Sangh ... **APPLICANT**

V/s

The Manager,

M/s Amul Satellite Dairy Pvt Ltd, Pune

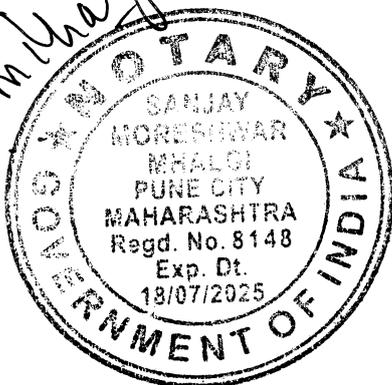
and others

... **RESPONDENTS**

AFFIDAVIT IN SUPPORT

I, Dr. Anil Raghunath Kavtekar, Age: Adult. Occu.: service. having address at Pimpri, Pune, the Assistant General Manager (Milk Proc). of the Respondent No.1 hereinabove, do hereby state on the solemn affirmation that: -

1. I say that I am working as AGM (Milk Proc) with the Respondent No.1 Company. I am duly authorised to file the present Affidavit. I

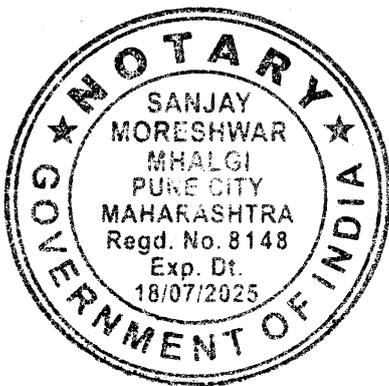


am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath.

2. That the Respondent No.1 is filing the present Reply. The facts and circumstances are well set out in the main body of the Reply. The Respondent No.1 adopts, confirms, maintains, repeats and reiterates whatever has been stated in the main body of the Reply and for the sake of brevity, convenience, and in order to avoid repetition, craves leave of this Hon'ble Tribunal to treat the statements, averments and submissions in the main body of the Reply as part and parcel of this Affidavit as if the same are reproduced herein ad-seriatim, with a view to avoid repetition and for the sake of brevity.

3. I say that whatever stated in the Reply and the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly Affirmed at Pune on this 4th day of November, 2020.

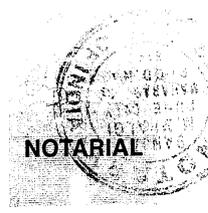
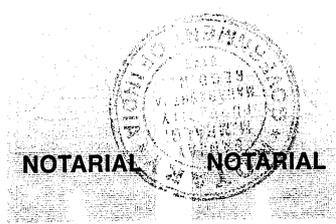
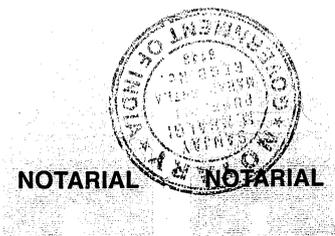


Seal of Company

Mhalgi
Affiant

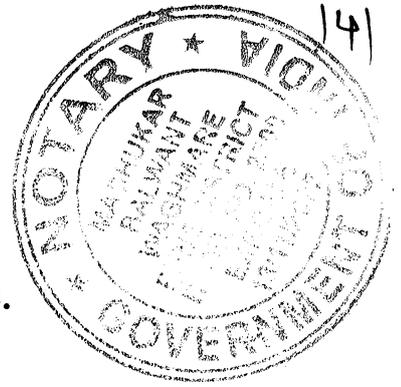


BEFORE ME
Mhalgi
SANJAY MORESHWAR MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148



NOTED AND REGISTERED
AT SERIAL NUMBER 193
DATE 04/11/2020

To,
Rashtriya Harit Adhikaran
(National Green Tribunal)
West Zone,
Agarkar Nagar, Pune- 411001



Subject: Withdraw Case No. 69/2018, appealed on 01.10.2018.

Hon'ble Sir,

I, Vijay Kumar Lahanu Jethu, Founder & Chairman of Hirwai Paryawaran Sangh, I was appealed case against M/s. Amul Satellite Dairy on dated 01.10.2018.

Some local People told me that Amul Satellite Dairy doing Pollution of Bhima River. But I do not have sufficient proof & evidence to regarding this matter.

With this letter I request Hon'ble Court to withdraw this case no. 69/2018 which was appealed on dated 01.10.2018 against Amul Satellite Dairy.

It is our huble request that if it is possible to return all documents which was submitted to Hon'ble Court. My inwarad no. 143/2018 and case no. 69/2018.

I want to withdraw this case in a state of good health, free from any external influence or pressure with stable mind and have not consumed any kind of sedative or alcohol.

Requesting Hon'ble Court to withdraw this case no. 69/2018 permanently & I have no say in this case further in future.

20 NOV 2018

Thanking You

Yours Truly




Vijay Kumar Lahanu Jethu

BEFORE ME


M.B. WAGHMARE
ADVOCATE & NOTARY
GOVT. OF INDIA, PUNE



NOTED AND REGISTERED AT
SERIAL NO. 577/19

WESTERN ZONE BENCH, PUNE

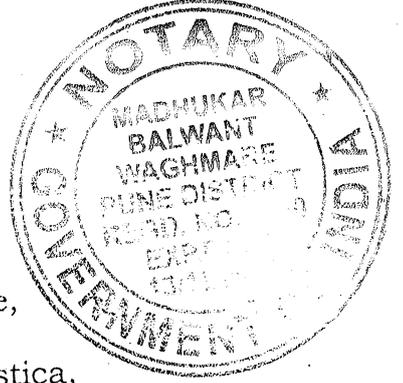
(Under section 14,15,16,17,& 18(1) of the National Green Tribunal Act, 2010)

APPLICATION NO. — 69/2018

(WZ)

IN THE MATTER OF:

HIRVAYEE PARYAVARAN SANGH
(Protection of Environment and Social Organisation)
Registration No.1672/2013 (Maharashtra State)
Through its Founder Chairman: Mr.Vijayakumar L Jetha,
Age-45 Years, Occ.Social Service,
Office at:C/o- Govinda Appa ghodekar, Ghodegaon Palastica,
Tal-Ambegaon, Dist-Pune-410503 -----Applicant



VERSUS

1. **The Manager,**
Amul Sattelite Dairy Pvt.Ltd.
A/p-Chandoli, Kadus Road,
Tal-Khed, Dist-Pune-412105
Maharashtra State. -----Respondent No.1
2. **The State of Maharashtra,**
Through the Principal Secretary,
Forest & Environment Department,
Mantralaya, Mumbai -----Respondent No.2
3. **The Chairman,**
Central Pollution Control Board,
Parivesh Bhavan, Arjun Nagar,
New Delhi, 110032 -----Respondent No.3
4. **The Chairman,**
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd & 4th Floor,
Opp.Cinemax Theatre,
Sion(East), Mumbai - 400022 -----Respondent No.4
5. **The Chairman,**
Maharashtra Pollution Control Board,
Jog Centre, Wakadewadi,
Shivaji Nagar, Pune - 411005 -----Respondent No.5



NATIONAL GREEN TRIBUNAL
PUNE
FILED

28-11-18

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, PUNE

143

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email - ropune@mpcb.gov.in
 Visit At - <http://mpcb.gov.in>



3rd Floor "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003

Ref/M.S.L.

Date: 01/08/2016

Consent No: MPCB/16/09591

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Amul Satellite Dairy
 Gat No. 7 & 8, Village, Chandoli
 Tal - Khed, Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to 30.04.2021
2. The Consent is valid for the manufacture of -

Sl. No.	Product Name	Maximum Quantity	UCM
1.	Liquid Milk Packing	6,000.0	Mt/Month
2.	Curd Manufacture	300.0	Mt/Month
3.	Butter Milk	300.0	Mt/Month

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 135.0 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.75 M³.
- (iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same



continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	5.5 to 9.0	
2	Suspended Solids	Not to exceed	100	mg/l.
3	BOD 3 days 27 Deg. C.	Not to exceed	100	mg/l.
4	COD	Not to exceed	250	mg/l.
5	Oil & Grease	Not to exceed	10	mg/l.
6	T.D.S.	Not to exceed	2100	mg/l.
7	Chlorides	Not to exceed	600	mg/l.
8	Sulphates	Not to exceed	1000	mg/l.

(iv) **Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land at Survey No. 214, 200 & 198 Chandoli, Tal. Khed, Dist. Pune, using closed pipeline. In no case, at any time effluent shall find its way to any water body directly or indirectly.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated effluent shall be recycled to the maximum extent and remaining shall be disposed on land for gardening.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	HOM	Treatment	Disposal
1	ETP Sludge	10.0	Kg/day	---	Use as manure
2	Plastic bag & other Packing material	20.0	Kg/M	---	By sale



(viii) **Other Conditions:**
 1) Industry should monitor effluent quality regularly.
 2) Industry shall develop green belt of local species in 1:3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	00.75 CMD
(ii) Industrial Processing	166.0 CMD
(iii) Industrial Cooling	10.00 CMD
(iv) Agriculture / Gardening	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a) Control Equipment:

Dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standard.

b) Standards for Stack Emissions:

1) SPM	Not to exceed	150	mg/Nm ³
2) SO ₂	Not to exceed	9.5	kg/day

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 65 dB(A) during day time and 55 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- g. D.G. Set shall be operated only in case of power failure.
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.



7. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:

Sr. No.	Type Of Fuel	Quantity	UOM
1	HSD	475.0	Lit/Hr

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(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hot Water Generator	10.0
2	Hot Water Generator	20.0
2	DG Set -160 KVA	2.5 above the roof

(iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
		NIL		



(ii) Treatment:- NIL.

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.

2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.

a. Whenever due to any accident or gas leakage or other unforeseen act or even such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

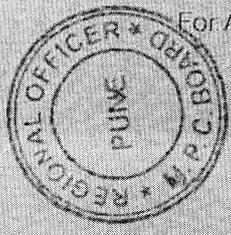
- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

9. Industry shall comply with following general conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.



- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 10. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
- 11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
- 12. Existing BG of Rs. 2.0 Lakh shall be extended for a period upto 30.04.2021.
- 13. The Capital investment of the industry is Rs. 812.0 Lakh.



For AND ON BEHALF OF M.P.C. BOARD

(Signature)
 (SURYAKANT S. DOKE)
 REGIONAL OFFICER, PUNE

To,
 M/s. Amul Satellite Dairy
 Gat No. 7 & 8, Village, Chandoli
 Tal - Khed, Dist - Pune.

Copy to:
 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
 2) Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1.	1,25,000.00	AXTB160882547918	28.03.2016	Axis Bank



महाराष्ट्र प्रदूषण नियंत्रण मंडळ



आयोजित

वसुंधरा पुरस्कार

२०१५

सन्मानपत्र

५ जून २०१५

KAIRA DISTRICT CO-OPERATION MILK PRODUCES UNION LTD., PUNE

पर्यावरण संरक्षण व संवर्धन ही वर्तमानातील प्रत्येक नागरिकाची जबाबदारी आहे. समृद्ध पर्यावरणाच्या यशस्वी वाटचालीतील आपण एक मोलाचे शिलेदार आहात.

म्हणूनच 'वसुंधरा पुरस्कार २०१५' या स्पर्धेतील 'छोटे उद्योग' या गटात आपणास प्रथम पुरस्काराने सन्मानित करण्यात येत आहे. वसुंधरेच्या संवर्धनासाठी व संरक्षणासाठी आपण सारेजण कटीबद्ध होऊया. समृद्ध पर्यावरणाच्या भावी वाटचालीस आमच्या मनःपूर्वक शुभेच्छा!



श्रीमती मालिनी शंकर (भा.प्र.से.)

प्रमाण सचिव, पर्यावरण विभाग व अध्यक्ष, महाराष्ट्र प्रदूषण नियंत्रण मंडळ

डॉ. पी. अनबलगन (भा.प्र.से.)

सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bill No. : 58011

150

Date : 9/07/16



Maharashtra Pollution Control Board

Put Rubber Stamp of Address
Phone Numbers, Email Address

To,

M/s.

Arunal satellite Dairy
C.No. 7 & 8, village - Chandali,
Tal - Khed, Dist - Pune.

Subject : Bill for Collection / Analysis charges of JVS

Dear Sir,

It is intended to collect Vigilance Sample of Industrial/Domestic effluent, Air Ambient / Stack, Hazardous Waste etc. of industry along with industry representative. Accordingly sample of your industry was collected by the under-signed along with industry representative. Your effluent, Air, H.W. sample will be analysed for the following parameters.

Parameters to be analysed (Please Tick)

(ETP-01)

Domestic Industrial Effluent	pH	BOD	COD	D.O.	S.S.	OIL & GREASE
		TDS	Chlorides	Sulphate		
Air	Ambient	SO ₂	RSPM	NO _x		
	Stack	SO ₂	TPM	Acid Mist	HCL	
Haz. Waste	Leachates Preparation	Mixture of Heavy Metal	Toxicity	Lead	Hg	Chlorides
	Sulphate					

The Charge for collection and analysis of your effluent sample, Air sample, HW Sample etc. are as under:

Particulars	Effluent	Air			Hazardous Waste	Noise	
		Stack		AAQM		1 st Location	2 nd Location
		TPM	Gases				
Collection Charges in Rs.	550						
Analysis Charges in Rs.	1650						
Total in Rs.							
Rupees in Words :	2210/-						

The payment may please be made by Demand Draft / Cheque in favour of "Maharashtra Pollution Control Board" & submit to the office along with copy of bill. Further, note that the analysis report will be sent to you only on receipt of payment.

Industry Representative

Regional / Sub Regional Officer
M.P.C. BOARD

Field Officer
M.P.C. BOARD

Visit Report.

Date
09/07/16

Name of Industry :- M/s. Amul Satellite Dairm
Gat No. 7 & 8, Village -
Chandoli, Tal. Khed,
Dist. Pune.

Date of visit :- 09/07/2016.

Name of Authority :- Mr. Prasad Kumar Mishra
(Factory head)

Contact No. :- ~~97277~~ 9765392257

Consent status :- valid up to 30.4.2016
applied for renewal of
consent.

Observation :-

- ① During the visit unit was found in an operation.
- ② The unit is engaged in process of ~~the~~ chit & packaging of milk.
- ③ The generation of industrial effluent is in the tune of 5.0 CMD for treatment of the same industry has provided ETP plant of capacity 225.3 CMD. comprising of coarse screen tank, screening chamber, clarifier, aeration, sec. clarifier, carbon & sand filter etc.
- ④ They have provided hot water generator followed by stack of the height 20 mtrs.
- ⑤ Industry has provided open area for disposal of treated effluent is 2500sqm which is inadequate.
- ⑥ Industry has submitted B.C. of Rs. 2.0 lac for period up to 31.8.2016.
- ⑦ Industry shall submit the pro-mass balance sheet since last 06 months.

- 15
- ⑧ Industry shall submit their complaint as early as possible to MIPCB office
 - ⑨ JVs sample collected for analysis.


09/7/16
(Industry Authority)


(Field Officer)



Bill No. : 87368

Date : 12/6/2018

Maharashtra Pollution Control Board

Put Rubber Stamp of Address
Phone Numbers, Email Address

To,

M/s. Amul Satellite Dairy
G. No. 7 & 8, Vill. Chandoli
Tal Khed Dist. Pune

Subject : Bill for Collection / Analysis charges of JVS

Dear Sir,

It is intended to collect Vigilance Sample of Industrial/Domestic effluent, Air Ambient / Stack, Hazardous Waste etc. of industry along with industry representative. Accordingly sample of your industry was collected by the undersigned along with industry representative. Your effluent, Air, H.W. sample will be analysed for the following parameters.

Parameters to be analysed (Please Tick)

ERP outlet

Domestic Industrial Effluent	pH	BOD	COD	D.O.	S.S.	OIL & GREASE
	TDS	Chlorides	Sulphate			
Air	Ambient	SO ₂	RSPM	NO _x		
	Stack	SO ₂	TPM	Acid Mist	HCL	
Haz. Waste	Leachates Preparation	Mixture of Heavy Metal	Toxicity	Lead	Hg	Chlorides
	Sulphate					

The Charge for collection and analysis of your effluent sample, Air sample, HW Sample etc. are as under:

Particulars	Effluent	Air		Hazardous Waste	Noise	
		Stack	AAQM		1 st Location	2 nd Location
		TPM	Gases			
Collection Charges in Rs.	550/-					
Analysis Charges in Rs.	1660/-					
Total in Rs.	2210/-					
Rupees in Words :	Two Thousand Two Hundred & Ten only					

The payment may please be made by Demand Draft / Cheque in favour of "Maharashtra Pollution Control Board" & submit to the office along with copy of bill. Further, note that the analysis report will be sent to you only on receipt of payment.

12/06/18
Industry Representative

Regional / Sub Regional Officer
M.P.C. BOARD

Field Officer
M.P.C. BOARD

154

MAHARASHTRA POLLUTION CONTROL BOARD

SUB - REGIONAL OFFICE PUNE -2

Tel.No : 020- 25816451
Fax : 020- 25811029
E-mail.:sropune2@mpcb.gov.in



2nd floor, Jog Center Building,
Near Vodafone, Wakdevadi,
Pune - 411003.

Date:- 12.6.2018

Visit Report

1. Name & Address of Industry :-M/s. Anmol Satellite Dairy
A.No. 738 Vill. Chandoli
Tal. Khed Dist. Pune
2. Date of Visit :- 12.6.2018
3. Industry Representative :- Mr. Pramod Mishra 9765392257
plant head
pkmishra@anmol dairy.com
4. Consent Status :- MPCB/16/09591 dt. 1.8.2016
5. Validity of consent :- upto 30.6.2021
6. Purpose of visit :- Complaint of Mr. Vijaykumar Jethu
through Tahsildar Khed.

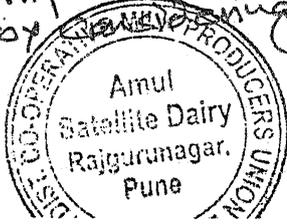
Observations made during the visit:-

- This is a dairy industry engaged in mfg. of curd manufacture, Butter milk and liquid milk packing.
 - Industry is engaged in chilling, pasteurization, and packing activity.
 - Trade effluent is generating from washing activity.
 - Industry has provided efp with collection, neutralisation tank, primary clarifier, Aerobation I, II, & III, secondary clarifier, final treated tank and sand & carbon filter with SDB,
- P.T.O.

- During the visit, ERP was found in an operation and thick scum was observed in sec. clarifier.
- ERP flow meters were found in operation. Reportedly they are using treated water for crete washing, floor washing and gardening purposes. ERP outlet meter reading was 21506 units and outlet meter to farming pipe was 17964 Units.
- Industry has made agreement with farmer Mr. Shankar Sawant to use his farm land of 7 Acres of G. No. 214 sub of 198 Chandoli for disposal of treated effluent. During the visit, visit was made to this farm. Farmer Mr. Sawant reported that they are using treated effluent as and when given by industry, and they use this water with dilution of river water.
- Visit was also made towards river side and discharge of effluent was not observed. River Bhima is located north side of this plant by dividing Kadus - Chandoli village road by around distance about 700 meters.
- Discharge of effluent was not observed area outside the factory premises.
- Industry is melting plastic Bags through extruded method to make a lumps, reportedly they sold out to ~~deas~~ scrap vendor. Air pollution control was not provided properly to this extruder machines hence fumes with foul smell sensitised.
- Housekeeping of scrap yard was very poor along with septic water in the storm drain nalla constructed to clean it and report.
- Submit details of water Budget - along with dimensional drawing of ERP, production details.
- BE of Rs. 2.0L is submitted vide NO 003801000D1050 - Axis Bank & validity is upto 30.4.2021.
- Hot water generator is provided with stack on top.
- Submit consent compliance report - and take precautionary measures by ~~maintaining~~ monsoon season.

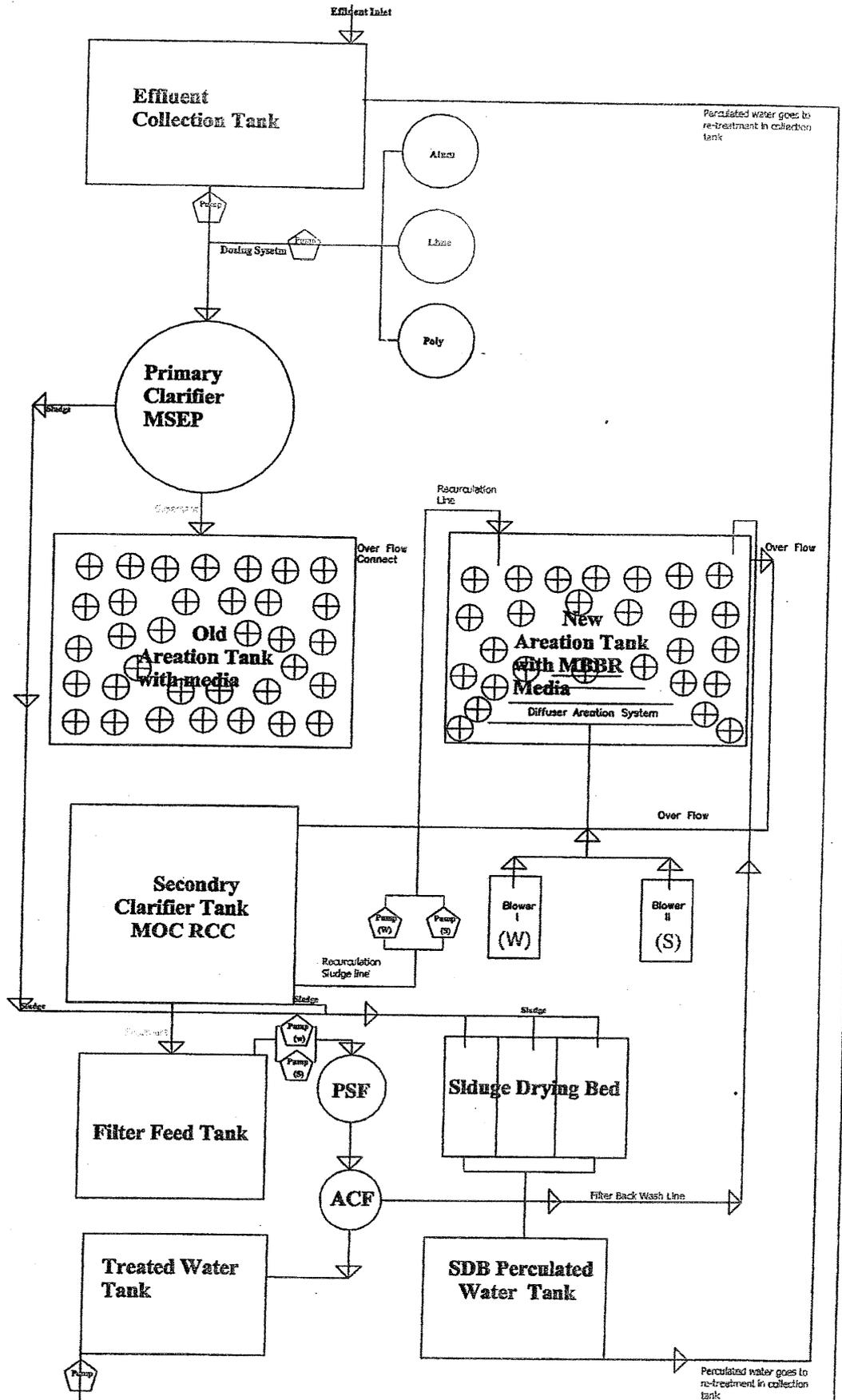
12/06/18

Ramod Kr. Mishra.



Bhagwan
12/6/18
Field office
DIMEIT

ETP FLOW CHART - AMUL SATELITE DAIRY PUNE PLANT

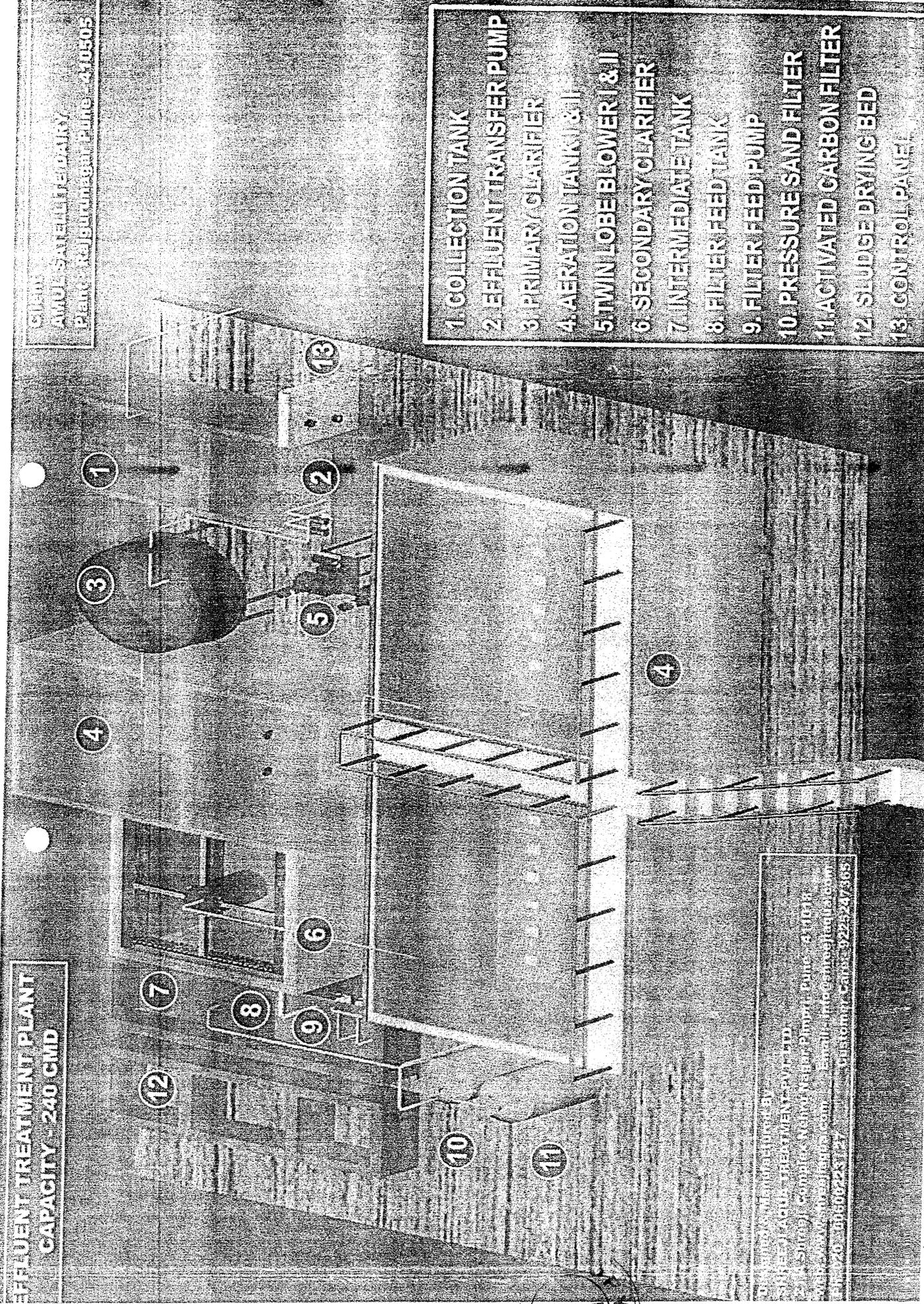


Use for Gaurden

BY -SHREEJI AQUA TRETMENT PVT LTD.

**EFFLUENT TREATMENT PLANT
CAPACITY - 240 CMD**

Client:
AMUL SATHELI FEEDBACK
Plant, Rajbunagar, Pune - 410505



1. COLLECTION TANK
2. EFFLUENT TRANSFER PUMP
3. PRIMARY SLURIFIER
4. AERATION TANK I & II
5. TWIN LOBE BLOWER I & II
6. SECONDARY CLARIFIER
7. INTERMEDIATE TANK
8. FILTER FEED TANK
9. FILTER FEED PUMP
10. PRESSURE SAND FILTER
11. ACTIVATED CARBON FILTER
12. SLUDGE DRYING BED
13. CONTROL PANEL

Manufactured by
SHREYAS AQUA TREATMENT PRIVATE LTD.
 2nd Floor, Complex, Vajrapur, Phurli, Pune - 410118
 Website: www.shreyasaqua.com Email: info@shreyasaqua.com
 Phone: 020-24600225-27 Customer Care: 9226247365



Bill No.: 108258

Date : 19/09/2019



Maharashtra Pollution Control Board

Put Rubber Stamp of Address
Phone Numbers Email Address

To,

M/s. Amul Satellite Dairy
G. No. 7 & 8, Vill- Chandoli
Tal- Khed, Dist- Pune.

Subject : Bill for Collection / Analysis Charges of JVS

Dear Sir,

It is intended to collect Vigilance Sample of Industrial Domestic effluent, Air Ambient/Stack, Hazardous Waste etc. of industry along with industry representative. Accordingly sample of your industry was collected by the under- signed along with industry representative. Your effluent, Air, H.W. sample will be analysed for the following parameters.

Location: - (1) Treated water tank for irrigation use
(2) Treated water for gardening use.

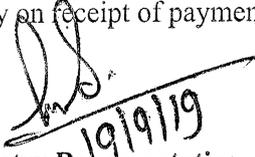
Parameters to be analysed (Please Tick)

Domestic Industrial Effluent	<input checked="" type="checkbox"/> pH	<input checked="" type="checkbox"/> BOD	<input checked="" type="checkbox"/> COD	D.O.	<input checked="" type="checkbox"/> S.S.	<input checked="" type="checkbox"/> OIL & GREASE
	<input checked="" type="checkbox"/> TDS	<input checked="" type="checkbox"/> Chlorides	<input checked="" type="checkbox"/> Sulphate			
Air	Ambient	SO ₂	RSPM	NO _x		
	Stack	SO ₂	TPM	Acid Mist	HCL	
Haz. Waste	Leachates Preparation	Mixture of Heavy Metal	Toxicity	Lead	Hg	Chlorides
	Sulphate					

The Charge for collection and analysis of your effluent sample, Air sample, HW Sample etc. are as under:

Particulars	Effluent	Air			Hazardous Waste	Noise	
		Stack	AAQM			1" Location	2nd Location
		TPM	Gases				
Collection Charges in Rs.	800/-						
Analysis Charges in Rs.	4220/-						
Total in Rs.	5020/-						
Rupees in Words :	Five thousand twenty only.						

The payment may please be made by Demand Draft / Cheque in favour of "Maharashtra Pollution Control Board" & submit to the office along with copy of bill. Further, note that the analysis report will be sent to the only on receipt of payment.


19/9/19
Industry Representative

Regional / Sub Regional Officer
M.P.C. BOARD


Field Officer
M.P.C. BOARD

MAHARASHTRA POLLUTION CONTROL BOARD
- SUB REGIONAL OFFICE PUNE -

159

NO



Date of Visit 19/09/2019

INSPECTION

REPORT

1. Name of the Factory, Address & Tel. Nos.
Mt Amul Satellite Dairy
G-NO. 728, Vill- Chandoli
Tal- Khed, Dist- Pune.

2. Factory Officer's Contacted, Phone Nos.
Mr. Pramod Kumar Mishra,
Factory Manager, 9765392257
pk.mishra@amuldairy.com

3. Validity of Consent upto 30/04/2021
I. E. 135 M³ / Day D. E. 0.75 M³ / Day
Applied / Not Applied

4. Industrial Effluent

	Treatment	Disposal
Not Provided		Nalla, Creek, MIDC/Local Body Sewerage System on land for irrig. gardency CEPT
<input checked="" type="checkbox"/> Primary		✓
<input checked="" type="checkbox"/> Secondary		
<input checked="" type="checkbox"/> Tertiary		

5. Spot Observations

Discharge	I	II
pH	7 to 8	7 to 8
Smell		
Colour/Physical Appearance		

6. Operation & Maintenance

	OK	Avg.	Poor
ETP		✓	
Disposal		✓	
Record Keeping			

7. House Keeping

	OK	Avg.	Poor
Mfg. Plant			
ETP			

8. Solid waste / Hazardous waste

Storage Arrangements SOP is
Treatment and Disposal installed for
Arrangements Storage of BTP sludge

9. Cess Returns

Submitted upto
Paid upto

11. Open Space Available 0.25 acres.
Tree Plantations done Irrigated land
Proposed 20 acres

10. Air Pollution

Problem	Control System	O and M
SPM	<u>Ins. of Hot water</u>	
SO2	<u>generated over on</u>	
Nox	<u>HSD.</u>	
	<u>stacks - 10mtr and</u>	
	<u>20mtr hgt.</u>	

12. Details of Samples Collected

1 ETP treated water which is used
for irrigation purpose.
3 ETP

13. Specific Remarks if any

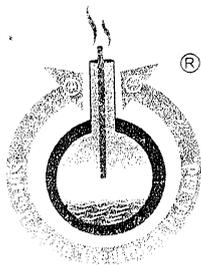
1) Industry is engaged in mfg. of curds & butter milk with pasteurized

2) During visit, unit is found in operation.

3) For treatment of trade effluent, primary, secondary & tertiary system provided. And same are found in operation. And treated ^{water} is used for gardening and farm irrigation. For farm irrigation, without tertiary system effluent is used. Underground pipe line is laid to use the treated effluent for irrigation.

4) Single borewell is observed in industry premises with pipe line arrangement. After discussion with representative, unit has not obtained CGWA. NoC. The borewell is old on and dug in 1998.

D. T. O. —



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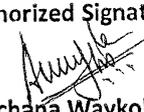
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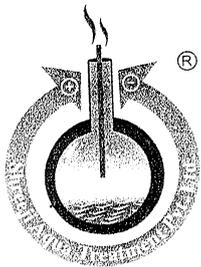
Pune: 21 A, Shreeji Complex, Nehru Nagar, Pimpri, Pune:411 018
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ULR : TC70422000000041P

TEST REPORT

Lab Inward No. : SL/19-20/01/A/12		Date of Sampling : 10/01/2020			
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.		Start of analysis : 11/01/2020			
		End of Analysis : 14/01/2020			
		Report Date : 16/01/2020			
		Sample Drawn By : SATPL Team on 10-11/01/2020			
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring For : Ambient Air Monitoring					
Sampling Procedure : As per IS 5182 & As per Customer Requirement					
Limits : National Ambient Air Quality Standards vide GSR 826 (E) Dated 16.11.2009					
Sampling Location : Near Main Gate					
Lateral Distance : 10.0 meter		Duration : 24 Hrs.			
Receptor Height : 3.0 meter		Time : 10:30 am to 10:30 am			
RESULTS					
Sr. No.	Parameters	Results	Unit	Limits	Reference Method
1	Sulphur Dioxide (SO ₂)	27.68	µg/m ³	≤ 80	IS 5182(Part-2)2001
2	Oxides of Nitrogen (NO ₂)	20.59	µg/m ³	≤ 80	IS 5182(Part-6)2006
3	Particulate Matter PM ₁₀	74.77	µg/m ³	≤ 100	IS 5182 (Part 23)2006
4	Particulate Matter PM _{2.5}	42.07	µg/m ³	≤ 60	CPCB Guidelines Volume-1:2013
5	*Carbon Monoxide (CO)	1.3	mg/m ³	≤ 04(1 hr.)	IS 5182(Part-10):2003
6	*Lead as (Pb)	BDL	µg/m ³	≤ 1.0	IS 5182(Part-22)2004
7	Ozone (O ₃)	10.57	µg/m ³	≤ 180(1 hr.)	IS 5182(Part-9):2009
8	Ammonia (NH ₃)	14.30	µg/m ³	≤ 400	APHA 3 rd Edition (401)1988
9	*Benzene (C ₆ H ₆)	BDL	µg/m ³	≤ 05	IS 5182 (Part 11):2006
10	*Benzo(a)Pyrene (BaP)	BDL	ng/m ³	≤ 01	IS 5182 (Part 12):2004
11	*Arsenic (As)	BDL	ng/m ³	≤ 06	APHA 3 rd Edition (302)1988
12	*Nickel (Ni)	BDL	ng/m ³	≤ 20	APHA 3 rd Edition (16)1988
Note: BDL= Below Detectable limits.					
*Marked parameters are not included in NABL scope.					
REMARK: Reference to above mentioned monitoring report all the parameters are within the limits.					
-----End of Test Report-----					
					Authorized Signatory  Dr. Archana Waykole (Laboratory Head)



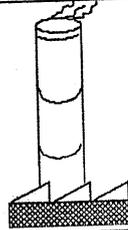
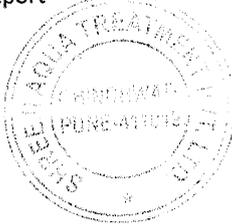
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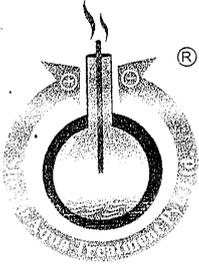
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ULR: TC704220000000042F

TEST REPORT					
Lab Inward No. : SL/19-20/01/A/13			Date of Sampling : 10/01/2020		
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.			Start of Analysis : 11/01/2020		
			End of Analysis : 14/01/2020		
			Report Date : 16/01/2020		
			Sample Drawn By : SATPL Team on 10/01/2020		
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring For : Stack Emission Monitoring					
Sampling Procedure : Each Analytical method covers the sampling procedure as well					
Limits : As per MPCB Consent Copy of Customer					
STACK DETAILS					
Identification : Hot Water Boiler-I					
Shape	Round	Cross sectional area (m ²)	0.9505		
Height (m)	20.0	Fuel Used	HSD		
Material of Construction	MS	Consumption of Fuel (Lit/hr)	50.0		
Temperature (K)	477	Velocity Of Flue Gases (m/s)	9.64		
Diameter at port (m)	1.1	Volume Of Flue Gases (Nm ³ /hr)	20621.52		
					
RESULTS					
Sr. No.	Description	Results	Unit	Limit	Method
1	Particulate Matter as (PM)	74.52	mg/Nm ³	150.0	IS 11255 (Part 1)1985
2	Sulphur Dioxide (SO ₂)	78.72	mg/Nm ³	----	IS 11255 (Part 2)1985
Remark- : Reference to above mentioned monitoring report all the parameters are within the limits.					
-----End of Test Report-----					
				Authorized Signatory  Dr. Archana Waykole (Laboratory Head)	



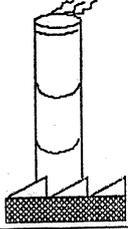
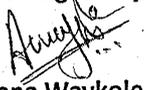
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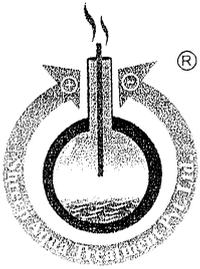
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ULR: TC70422000000043F

TEST REPORT					
Lab Inward No. : SL/19-20/01/A/14			Date of Sampling : 10/01/2020		
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.			Start of Analysis : 11/01/2020		
			End of Analysis : 14/01/2020		
			Report Date : 16/01/2020		
			Sample Drawn By : SATPL Team on 10/01/2020		
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring For : Stack Emission Monitoring					
Sampling Procedure : Each Analytical method covers the sampling procedure as well					
Limits : As per MPCB Consent Copy of Customer					
STACK DETAILS					
Identification : Hot Water Boiler-II					
Shape	Round	Cross sectional area (m ²)	0.5282		
Height (m)	10.0	Fuel Used	HSD		
Material of Construction	MS	Consumption of Fuel (Lit/hr)	---		
Temperature (K)	457	Velocity Of Flue Gases (m/s)	9.83		
Diameter at port (m)	0.82	Volume Of Flue Gases (Nm ³ /hr)	12203.64		
					
RESULTS					
Sr. No.	Description	Results	Unit	Limit	Method
1	Particulate Matter as (PM)	78.85	mg/Nm ³	150.0	IS 11255 (Part 1)1985
2	Sulphur Dioxide (SO ₂)	54.36	mg/Nm ³	---	IS 11255 (Part 2)1985
Remark- : Reference to above mentioned monitoring report all the parameters are within the limits.					
-----End of Test Report-----					
Authorized Signatory  Dr. Archana Waykole (Laboratory Head)					



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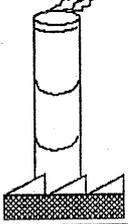
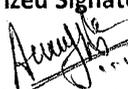
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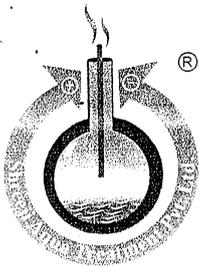
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ULR: TC70422000000044F

TEST REPORT					
Lab Inward No. : SL/19-20/01/A/15			Date of Sampling : 10/01/2020		
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.			Start of Analysis : 11/01/2020		
			End of Analysis : 14/01/2020		
			Report Date : 16/01/2020		
			Sample Drawn By : SATPL Team on 10/01/2020		
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring For : Stack Emission Monitoring					
Sampling Procedure : Each Analytical method covers the sampling procedure as well					
Limits : As per MPCB Consent Copy of Customer					
STACK DETAILS					
Identification : DG Set-100 KVA					
Shape	Round	Cross sectional area (m ²)	0.3849		
Height (m)	1.7	Fuel Used	HSD		
Material of Construction	MS	Consumption of Fuel (Lit/hr)	---		
Temperature (K)	404	Velocity Of Flue Gases (m/s)	10.05		
Diameter at port (m)	0.7	Volume Of Flue Gases (Nm ³ /hr)	10300.65		
					
Sr. No.	Description	Results	Unit	Limit	Method
1	Particulate Matter as (PM)	44.88	mg/Nm ³	150.0	IS 11255 (Part 1)1985
2	Sulphur Dioxide (SO ₂)	36.91	mg/Nm ³	----	IS 11255 (Part 2)1985
Remark- : Reference to above mentioned monitoring report all the parameters are within the limits.					
-----End of Test Report-----					
				Authorized Signatory  Dr. Archana Waykole (Laboratory Head)	



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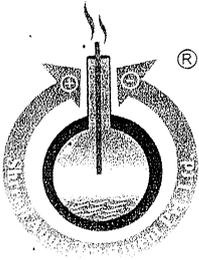
Laboratory Recognised by Ministry of Environment, Forest & Climate Change, Govt. of India.

ULR : TC70422000000045F

TEST REPORT					
Lab Inward No. : SL/19-20/01/A/16			Date of Sampling : 10/01/2020		
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.			Start of analysis : 10/01/2020		
			End of Analysis : 11/01/2020		
			Report Date : 16/01/2020		
			Sample Drawn By : SATPL Team on 10-11/01/2020		
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring done by : SATPL Team on 10-11/01/2020					
Monitoring For : Noise Level Reading, NLR					
Sampling Procedure : As Per CPCB Guideline & Customer's requirement					
Sampling Location : Near Main Gate			Lateral Distance : 10 meter from Main Gate		
Time : 10:00 am to 10:00 am			Sampling Duration : 24 Hrly		
Limits : As per Ministry of Environment & Forest Notification Dated 11/01/2010					
NOISE LEVEL MONITORING					
Date	Time	Noise Level, dB(A)	Date	Time	Noise Level, dB(A)
10-11/01/2020	6 am to 10 pm (Day Time)	68.6	10-11/01/2020	10 pm to 6 am (Night Time)	48.13
Note: Limit during Day Time < 75 dB (A) & Limit during Night Time < 70 dB (A)					
-----End of Test Report-----					
					Authorized Signatory  Dr. Archana Waykole (Laboratory Head)

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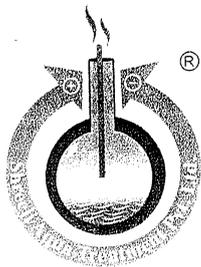
ULR : TC70422000000046F

TEST REPORT

Lab Inward No. : SL/19-20/01/A/17		Date of Sampling : 10/01/2020			
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.		Start of analysis : 10/01/2020			
		End of Analysis : 11/01/2020			
		Report Date : 16/01/2020			
Order / Reference: PO NO. K430090298 dated 20/12/2019		Sample Drawn By : SATPL Team on 10-11/01/2020			
Monitoring done by : SATPL Team on 10-11/01/2020					
Monitoring For : Noise Level Reading, NLR					
Sampling Procedure : As Per CPCB Guideline & Customer's requirement					
Sampling Location : Near ETP Area		Lateral Distance : 10 meter from ETP Area			
Time : 10:30 am to 10:30 am		Sampling Duration : 24 Hrly			
Limits : As per Ministry of Environment & Forest Notification Dated 11/01/2010					
NOISE LEVEL MONITORING					
Date	Time	Noise Level, dB(A)	Date	Time	Noise Level, dB(A)
10-11/01/2020	6 am to 10 pm (Day Time)	72.7	10-11/01/2020	10 pm to 6 am (Night Time)	58.84
Note: Limit during Day Time < 75 dB (A) & Limit during Night Time < 70 dB (A)					
-----End of Test Report-----					
			Authorized Signatory Dr. Archana Waykole (Laboratory Head)		

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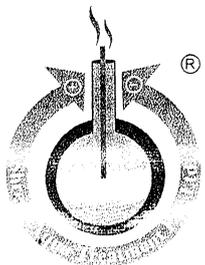
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ULR : TC70422000000047F

TEST REPORT

Lab Inward No. : SL/19-20/01/A/18		Date of Sampling : 10/01/2020			
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.		Start of analysis : 10/01/2020			
		End of Analysis : 11/01/2020			
		Report Date : 16/01/2020			
Sample Drawn By : SATPL Team on 10-11/01/2020					
Order / Reference: PO NO. K430090298 dated 20/12/2019.					
Monitoring done by : SATPL Team on 10-11/01/2020					
Monitoring For : Noise Level Reading, NLR					
Sampling Procedure : As Per CPCB Guideline & Customer's requirement					
Sampling Location : Near DG Set		Lateral Distance : 10 meter from DG Set			
Time : 11:00 am to 11:00 am		Sampling Duration : 24 Hrly			
Limits : As per Ministry of Environment & Forest Notification Dated 11/01/2010					
NOISE LEVEL MONITORING					
Date	Time	Noise Level, dB(A)	Date	Time	Noise Level, dB(A)
10-11/01/2020	6 am to 10 pm (Day Time)	69.2	10-11/01/2020	10 pm to 6 am (Night Time)	59.08
Note: Limit during Day Time < 75 dB (A) & Limit during Night Time < 70 dB (A)					
-----End of Test Report-----					
Authorized Signatory  Dr. Archana Waykole (Laboratory Head)					

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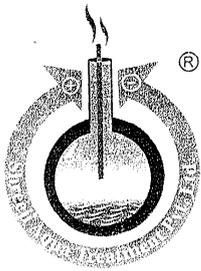
ULR : TC70422000000048F

TEST REPORT

Lab Inward No. : SL/19-20/01/A/19		Date of Sampling : 10/01/2020			
Client Name : M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.) Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.		Start of analysis : 10/01/2020			
		End of Analysis : 11/01/2020			
		Report Date : 16/01/2020			
		Sample Drawn By : SATPL Team on 10-11/01/2020			
Order / Reference: PO NO. K430090298 dated 20/12/2019					
Monitoring done by : SATPL Team on 10-11/01/2020					
Monitoring For : Noise Level Reading, NLR					
Sampling Procedure : As Per CPCB Guideline & Customer's requirement					
Sampling Location : Near Dispatch Area		Lateral Distance : 10 meter from Dispatch Area			
Time : 11:30 am to 11:30 am		Sampling Duration : 24 Hrly			
Limits : As per Ministry of Environment & Forest Notification Dated 11/01/2010					
NOISE LEVEL MONITORING					
Date	Time	Noise Level, dB(A)	Date	Time	Noise Level, dB(A)
10-11/01/2020	6 am to 10 pm (Day Time)	71.6	10-11/01/2020	10 pm to 6 am (Night Time)	58.96
Note: Limit during Day Time < 75 dB (A) & Limit during Night Time < 70 dB (A)					
-----End of Test Report-----					
			Authorized Signatory Dr. Archana Waykole (Laboratory Head)		

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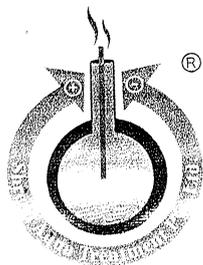
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ULR No. : TC70422000000062F

TEST REPORT					16/01/2020
Sample / Report No.	SL/19-20/01/E/32				
Name of Customer	M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.)				
Address of Customer	Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.				
Order / Reference	PO NO K430090298 dated 20/12/2019				
Sample declaration as provided by customer :					
Nature of Sample	ETP Inlet Water				
Batch No.	NA				
Sample Drawn by	SATPL Team on 11/01/2020	Sample Received On	11/01/2020		
Start of Analysis	11/01/2020	End of Analysis	16/01/2020		
Sample Container	Polyethylene Container	Sample Quantity	02 lit.		
Sampling Procedure	APHA 1060 (Part B)				
Limits	NA				
Parameters	Results	Limits	Unit	Method	
Chemical Testing					
pH	9.38	NA	----	APHA, 23 rd Edition 2017/ 4500-H+B	
Total Suspended Solids (TSS)	420.0	NA	mg/lit	APHA, 23 rd Edition 2017/ 2540-D	
Total Dissolved Solids (TDS)	1452.0	NA	mg/lit	APHA, 23 rd Edition 2017/ 2540-C	
Chemical Oxygen Demand (COD)	1694.1	NA	mg/lit	APHA, 23 rd Edition 2017/ 5220-C	
Bio Chemical Oxygen Demand (BOD) @ 27°C for 3 Days	677.0	NA	mg/lit	IS 3025 (Part 44):1993	
Chloride	115.27	NA	mg/lit	APHA, 23 rd Edition 2017/ 4500 Cl ⁻ B	
Sulphate	2.5	NA	mg/lit	APHA, 23 rd Edition 2017/4500-SO ₄ ²⁻ E	
Oil & Grease	4.0	NA	mg/lit	IS 3025 (Part 39):1991	
Note: NA-Not Applicable.					
-----End of Test Report-----					
				Authorized Signatory	
					
				Dr. Archana Waykole (Laboratory Head)	

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Page 1 of 1



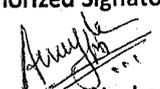
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Lab: 1 & 4, Shreeji Terrace Apt. Plot No. 53, Purna Nagar, Chikhali, Pune: 411 019
Ph: 020-27423939 • Fax: 020-27421127 • Customer Care No. +91 9225247365
Web: www.shreejiaqua.com • Email: Info@shreejiaqua.com

Laboratory Recognised by Ministry of Environment, Forest & Climate Change, Govt. of India.

ULR No. : TC70422000000063F

TEST REPORT					16/01/2020
Sample / Report No.	SL/19-20/01/E/33				
Name of Customer	M/s. Amul Satellite Dairy, Pune (Kaira District Co-Operative Milk Producers' union Ltd.)				
Address of Customer	Village-Chandoli, Pune-Nashik Highway, Khed, Rajgurunagar, Pune – 410505.				
Order / Reference	PO NO K430090298 dated 20/12/2019				
Sample declaration as provided by customer :					
Nature of Sample	ETP Outlet Water				
Batch No.	NA				
Sample Drawn by	SATPL Team on 11/01/2020	Sample Received On	11/01/2020		
Start of Analysis	11/01/2020	End of Analysis	16/01/2020		
Sample Container	Polyethylene Container	Sample Quantity	02 lit.		
Sampling Procedure	APHA 1060 (Part B)				
Limits	As per MPCB Consent copy of customer				
Parameters	Results	Limits	Unit	Method	
Chemical Testing					
pH	8.20	5.5-9.0	----	APHA, 23 rd Edition 2017/ 4500-H+B	
Total Suspended Solids (TSS)	62.0	<100.0	mg/lit	APHA, 23 rd Edition 2017/ 2540-D	
Total Dissolved Solids (TDS)	1036.0	<2100.0	mg/lit	APHA, 23 rd Edition 2017/ 2540-C	
Chemical Oxygen Demand (COD)	75.29	<250.0	mg/lit	APHA, 23 rd Edition 2017/ 5220-C	
Bio Chemical Oxygen Demand (BOD) @ 27°C for 3 Days	30.0	<30.0	mg/lit	IS 3025 (Part 44):1993	
Chloride	74.47	<600.0	mg/lit	APHA, 23 rd Edition 2017/ 4500 Cl ⁻ B	
Sulphate	21.0	<1000.0	mg/lit	APHA, 23 rd Edition 2017/4500-SO ₄ ²⁻ E	
Oil & Grease	<2.0	<10.0	mg/lit	IS 3025 (Part 39):1991	
Note: NA-Not Applicable.					
Remark- Reference to above testing parameters, given ETP Outlet water sample meets with limits as per consent.					
-----End-of Test Report-----					
				Authorized Signatory  Dr. Archana Waykole (Laboratory Head)	

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ANALYSIS REPORT

Client's Name & Address	Report No./ULR No.	TC732319000000132P
To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	27/07/2019
	Date of Receiving.	20/07/2019
	Lab Reference No.	JV/TA/19-20/07/098
	Date of Analysis.	22/07/2019 to 26/07/2019

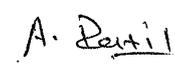
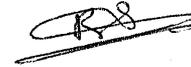
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.6	--	5.5-9.0	APHA 4500-H+B,23 rd Ed.2017
2	Chemical Oxygen Demand	166	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	56	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1206	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	50	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	6	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	318	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	290	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ E, 23 rd Ed.2017

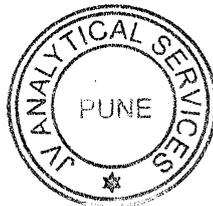
Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

		
Sarika Chavan (Chemist)	Ananda Patil (Checked By)	Rupali Chandrekar (Authorized Signatory)

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ANALYSIS REPORT

Client's Name & Address	Report No./ULR No.	TC732319000000083P
To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	29/04/2019
	Date of Receiving.	22/04/2019
	Lab Reference No.	JV/ASD/19-20/04/012
	Date of Analysis.	22/04/2019 to 27/04/2019

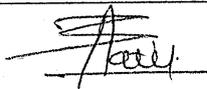
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.9	--	5.5-9.0	APHA 4500-H+B, 23 rd Ed.2017
2	Chemical Oxygen Demand	154	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	54	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1192	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	52	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	7	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	122	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	156	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ -E, 23 rd Ed.2017

Remark & Observation: All above tested Parameters are within MPCB limits.

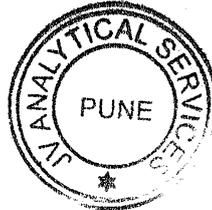
For JV Analytical Services

		
Amit Patil (Chemist)	Tushar Rodge (Checked By)	Rupali Chandrekar (Authorized Signatory)

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Received
D.S.
24/05/19



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ANALYSIS REPORT

Client's Name & Address	Report No./ULR No.	TC732319000000065P
To, M/s.Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	25/03/2019
	Date of Receiving.	20/03/2019
	Lab Reference No.	JV/ASD/18-19/03/0578
	Date of Analysis.	20/03/2019 to 25/03/2019

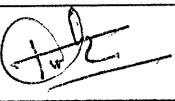
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.7	--	5.5-9.0	APHA 4500-H+B,23 rd Ed.2017
2	Chemical Oxygen Demand	176	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	69	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1270	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	66	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	5	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	130	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	178	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ -E, 23 rd Ed.2017

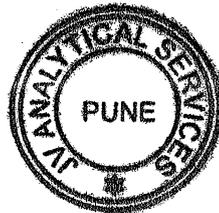
Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

		
Sarika Chavan (Chemist)	Tushar Rode (Checked By)	Rupali Chandrekar (Authorized Signatory)

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ANALYSIS REPORT

Client's Name & Address	Report No./ULR No.	TC732319000000107P
To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	25/06/2019
	Date of Receiving.	18/06/2019
	Lab Reference No.	JV/AD/19-20/06/073
	Date of Analysis.	18/06/2019 to 24/06/2019

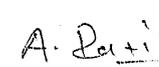
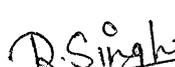
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.8	--	5.5-9.0	APHA 4500-H ⁺ B,23 rd Ed.2017
2	Chemical Oxygen Demand	168	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	54	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1120	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	57	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	8	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	328	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	380	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ E, 23 rd Ed.2017

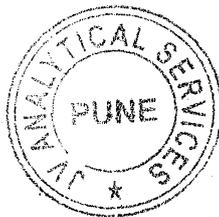
Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

		
Ananda Patil (Chemist)	Manasi Sabne (Checked By)	Rachna Singh (Authorized Signatory)

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Tel:7350658988 Email: jvlabpune@gmail.com, sales@jvanalyticalservices.com Web:www.jvanalyticalservices.com

ANALYSIS REPORT

Client's Name & Address	Report No./ULR No.	TC732319000000090P
To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	25/05/2019
	Date of Receiving.	20/05/2019
	Lab Reference No.	JV/AD/19-20/05/046
	Date of Analysis.	20/05/2019 to 25/05/2019

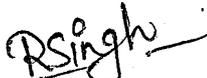
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.8	--	5.5-9.0	APHA 4500-H+B,23 rd Ed.2017
2	Chemical Oxygen Demand	160	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	52	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1102	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	52	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	8	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	298	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	320	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ -E, 23 rd Ed.2017

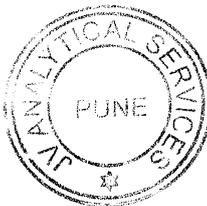
Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

		
Amit Patil (Chemist)	Tushar Rodge (Checked By)	Rachna Singh (Authorized Signatory)

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ANALYSIS REPORT

To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	10/10/2019
	Date of Receiving.	04/10/2019
	Lab Reference No.	JV/AD/19-20/10/301
	Date of Analysis.	04/10/2019 to 09/10/2019

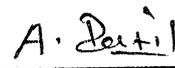
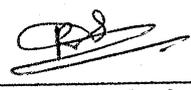
Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.50	--	5.5-9.0	APHA 4500-H+B,23 rd Ed.2017
2	Chemical Oxygen Demand	69	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	26	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1520	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	12	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	04	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	12	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	560	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ -E, 23 rd Ed.2017

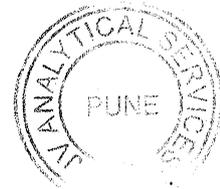
Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

		
Manasi Sabne (Chemist)	Ananda Patil (Checked By)	Rupali Chandrekar (Authorized Signatory)

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ANALYSIS REPORT

To, M/s. Amul Satellite Dairy Gat No.7&8,Village :Chandoli,Tal :Khed,Dist Pune	Issue Date.	26/08/2019
	Date of Receiving.	19/08/2019
	Lab Reference No.	JV/AD/19-20/08/255
	Date of Analysis.	20/08/2019 to 25/08/2019

Nature of Sample	Sample Name	Sample Received By
Water	ETP Outlet	JV Analytical Services

RESULTS

Sr. No.	Parameter	Results	Units	MPCB Limits	Standard Method
1	pH	6.6	--	5.5-9.0	APHA 4500-H ⁺ B,23 rd Ed.2017
2	Chemical Oxygen Demand	192	mg/lit	≤250	IS 3025(Part 58):2006
3	Biological Oxygen Demand @ 27°C for 3 days	71	mg/lit	≤100	IS 3025(Part 44):1993,RA 2003
4	Total Dissolve Solids	1202	mg/lit	≤2100	APHA 2540 C, 23 rd Ed.2017
5	Total Suspended Solids	72	mg/lit	≤100	APHA 2540 D, 23 rd Ed.2017
6	Oil & Grease	8	mg/lit	≤10	APHA 5520 B, 23 rd Ed.2017
7	Chloride	358	mg/lit	≤600	APHA 4500 Cl-B, 23 rd Ed.2017
8	Sulphate	490	mg/lit	≤1000	APHA 4500-SO ₄ ²⁻ -E, 23 rd Ed.2017

Remark & Observation: All above tested Parameters are within MPCB limits.

For JV Analytical Services

<i>A. Patil</i>	<i>Manasi</i>	<i>R. Singh</i>
Ananda Patil (Chemist)	Manasi Sabne (Checked By)	Rachna Singh (Authorized Signatory)

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[Handwritten Signature]

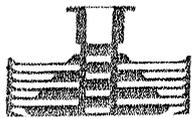
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Recognized by: MOEF & CC, Govt. Of India (Notification No: S.O.1953(E) Valid Upto 01/06/2021), Certified by: ISO 9001:2008 & OHSAS 18001:2007

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/02/221	DATE OF ISSUE	15/02/2018
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type .	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	03/02/2018
Sampling Procedure	--		
Date of Start of Analysis	03/02/2018	Date of Completion of Analysis	12/02/2018

SR NO.	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.6	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	67.00	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1458	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	140	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	25	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	6.2	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	365	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	251	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/11/20491	DATE OF ISSUE	08/11/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	02/11/2017
Sampling Procedure	--		
Date of Start of Analysis	02/11/2017	Date of Completion of Analysis	08/11/2017

SR	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.6	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	49.50	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1390	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	192	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	26	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	7.3	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	472	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	255	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/10/20245	DATE OF ISSUE	09/10/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	03/10/2017
Sampling Procedure	--		
Date of Start of Analysis	03/10/2017	Date of Completion of Analysis	07/10/2017

SR NO.	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.8	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	47.86	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1357	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	186	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	21	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	6.8	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
	CHLORIDE	487	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	262	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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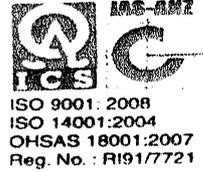
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Effluent Sample Analysis Report

REPORT NO.	IPL/T/09/20218	DATE OF ISSUE	13/09/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	02/09/2017
Sampling Procedure	--		
Date of Start of Analysis	03/09/2017	Date of Completion of Analysis	12/09/2017

SR NO.	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.4	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	47.78	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1344	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	179	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	23	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	6.4	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
	CHLORIDE	495	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	.SULPHATE	257	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/08/20207	DATE OF ISSUE	11/08/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	03/08/2017
Sampling Procedure	--		
Date of Start of Analysis	03/08/2017	Date of Completion of Analysis	10/08/2017

SR. NO.	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.8	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	61.25	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1373	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	167	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	27	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.9	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
	CHLORIDE	435	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	278	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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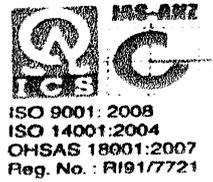
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Effluent Sample Analysis Report

REPORT NO.	IPL/T/07/20187	DATE OF ISSUE	14/07/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.		Order Reference
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M.
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	07/07/2017
Sampling Procedure	--		
Date of Start of Analysis	13/07/2017	Date of Completion of Analysis	13/07/2017

SR	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.2	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	52.20	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1305	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	149	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	25	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.1	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	418	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	237	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/06/20156	DATE OF ISSUE	10/06/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	05/06/2017
Sampling Procedure	--		
Date of Start of Analysis	09/06/2017	Date of Completion of Analysis	09/06/2017

SR	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.8	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	59.32	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1337	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	157	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	28	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.9	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	440	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	261	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/05/200122	DATE OF ISSUE	12/05/2017
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	05/05/2017
Sampling Procedure	--		
Date of Start of Analysis	05/05/2017	Date of Completion of Analysis	11/05/2017

S	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.7	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	78.00	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1440	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	191	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	19	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	4.8	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	232	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	185	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/12/20021	DATE OF ISSUE	12/12/2016
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	03/12/2016
Sampling Procedure			--
Date of Start of Analysis	03/12/2016	Date of Completion of Analysis	07/12/2016

SR	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.7	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	55.68	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1337	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	148	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	28	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.2	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	419	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	259	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

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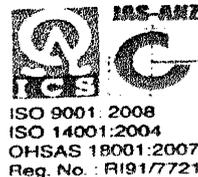
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Effluent Sample Analysis Report

REPORT NO.	IPL/T/11/19995	DATE OF ISSUE	14/11/2016
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.	Order Reference	
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	04/11/2016
Sampling Procedure	--		
Date of Start of Analysis	04/11/2016	Date of Completion of Analysis	08/11/2016

SR	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.4	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	50.37	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1342	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	133	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	25	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.6	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	414	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	246	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

TECHNICAL MANAGER

QUALITY MANAGER

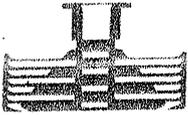
Results related to sample(s) drawn from client only.

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Effluent Sample Analysis Report

REPORT NO.	IPL/T/10/19978	DATE OF ISSUE	04/11/2016
Name and Address	M/S. AMUL SATELITE DAIRY CHANDOLI, PUNE.		Order Reference
Sample Description/ Type	ETP OUTLET SAMPLE	Sample Collected by	S G M
Sampling Location	-	Sample Quantity / Packing	1 Lit. x1 bottle
Date of Sampling	--	Date of Sample Receipt	27/10/2016
Sampling Procedure	--		
Date of Start of Analysis	27/10/2016	Date of Completion of Analysis	03/11/2016

SR NO.	PARAMETER	RESULT	LIMITS PRESCRIBED BY MPCB	UNITS	METHODS OF ANALYSIS
1	pH	7.2	5.5 TO 9.0	--	APHA 22 nd Edition, Part 4500 H ⁺ B, Page 4-92
2	T. S. S	50.52	Not to Exceed 100	mg/lit.	APHA 22 nd Edition, Part 2540D, Page 2-66
3	T. D. S.	1336	Not to Exceed 2100	mg/lit.	APHA 22 nd Edition, Part 2540C, Page 2-65
4	C. O. D.	127	Not to Exceed 250	mg/lit.	APHA 22 nd Edition, Part 5220B, Page 5-17
5	B. O. D. FOR 3 DAYS AT 27°C	26	Not to Exceed 30	mg/lit.	APHA 22 nd Edition, Part 5210B, Page 5-5
6	OIL & GREASE	5.9	Not to Exceed 10	mg/lit.	APHA 22 nd , Part 5520 B, Page 5-40
7	CHLORIDE	410	Not to Exceed 600	mg/lit.	APHA 22 nd Edition, Part 4500-Cl B, Page 4-75
8	SULPHATE	252	Not to Exceed 1000	mg/lit.	APHA 22 nd Edition, Part 4500 SO ₄ ²⁻ E, Page 4-190

NOTE: - ALL VALUES ARE IN mg/Lit., EXCEPT pH.

TECHNICAL MANAGER



QUALITY MANAGER

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